

RATIFIED

Minutes of M.No.46/10 held on 16.02.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 46/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 16.02.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. S.K. Mishra,Asstt. IA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case closed
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	
	Decision : The Committee noted that the case was already ratified by the NC in its M.No.34/10 dated 24.11.09 and case was re-listed in the agenda due to technical error. Hence, it has been decided to withdraw the case from the agenda.			

	Case No.:29/23/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00351/AM10/	RLA File :03/95/040/00278/AM09/	Lic.No/Date:0310476211 24.06.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(30)/08-TSW(B)/25 dated 14.1.10 recommending the norms. DHI comments are re-produced below:-			

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/s Precihole Machine Tools Pvt. Ltd for ratification of norms of licence no 0310476211 dt 24-06-08

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Precihole Machine Tools Pvt. Ltd. The firm has applied for ratification of norms for export of 5 numbers of "COLLAR, high flow, 8 EWR, phase 4). The firm has submitted information vide their letter of 28-10-09.

- 1. The firm has imported round bar of length 148 inches(3759.2 mm) and dia 215.9 mm. The firm has used over size blanks. The same could be managed with blank of size 209 mm dia and length 3723 mm whose weight comes to 995 kg.*
- 2. The finished weight is 605.7 kg. Wastage comes to 64%. Taking 20% recovery, net wastage to be allowed 51%. Hence the firm's entitlement comes to 4573 kg . Since the total number of round bars that can be imported comes to 4.3, this Office recommend for 5 number of bars as applied by the firm.*

The above issues with the approval of Joint Secretary (B).

*B.C.Nayak
Development Officer
14-01-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(33)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of 5 Nos. of Round Bar may be allowed as applied for by the firm. However, duty exemption may be restricted to 4573 Kg. inclusive of 51% wastage after taking 20% recovery from the scrap.

The Regional Authority may take necessary action accordingly.

3	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
--	-----------------------------	---	--	----------------------

4	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 13.04.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.			

5	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study and their comments are under finalization. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

6	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 13.04.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.			

7	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 13.04.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.			

8	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(314)/2008-ME dated 1.2.10 informing that firm has not provided the complete information in their letter dated 15.11.09 regarding inputs to be used in the manufacture of the export product and consumption data certified by the excise department. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

The Regional Authority may take necessary action accordingly.

9	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(33)/09-TSW(B)/39 dated 27.1.10 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/s International Tubular services for ratification of norms of licence no 0310494578 dt 18-11-08.</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/s International Tubular services. Firm's reply of dated 13-11-09 has been examined. This Office recommends import of 34 numbers of Stabilizer blanks of weight 40,058 kg. with net wastage of 2.7% with 20% recovery. The word "Finished" may be suffixed to export product and incorporated to the licence.</i> <i>The above issues with the approval of Joint Secretary (B).</i> <i>B.C.Nayak Development Officer 14-01-10</i> <i>Shri Ramavtar Meena, FTDO, DES-I Deptt. of HI, UO No 3(33)/08-TSW(B) dated</i> The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with the observation that there may not be any need to put the word "finished" in the export product in view of the description already given in the authorization. The Regional Authority may take necessary action accordingly.				

10	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 13.04.2010

Decision : The Committee noted that firm vide their letter dated 10.2.2010 has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.

11	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

12	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 13.04.2010
	Decision : The Committee noted that exporter has given reply to the DL with the endorsement to the textile commissioner. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 13.04.2010.			

13	Case No.:18/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00085/AM10/	RLA File :03/95/040/00989/AM09/	Lic.No/Date:0310511441 13.03.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(33)/08-TSW(B)/24 dated 14.1.10 recommending the norms. DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/s Precihole Machine Tools Pvt. Ltd for ratification of norms of licence no 0310471441 dt 13-03-09.</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/s Precihole Machine Tools Pvt. Ltd. The firm has applied for ratification of norms for export of 3 numbers of "COLLAR, 4 ¾ inches CTN" of weight 488.96 kg for which the firm proposes to import 3 number of round bar of dia 5 ¾ inches dia and 107 long of weight 1115.83 kg. The firm has sought wastage of 128%.</i> <i>The firm has imported round bar of length 107 inches(2717 mm) and dia 5.75 inches (146 mm). The firm has taken over size blanks. The same could be managed with blank of size dia 5 inches. The raw material saved is 261 kg for three round bars. The wastage comes to 75%. With 20% recovery, the firm's entitled quantity comes to 782 kg i.e 2.1 number. Since the entitled quantity is fraction, this Office recommends for 3 number of alloy bar as applied by the firm.</i>			

The above issues with the approval of Joint Secretary (B).
DGFT file is returned herewith.

B.C.Nayak
Development Officer
14-01-10

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(33)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of 3 Nos. of Round Bar may be allowed as applied for by the firm. However, duty exemption may be restricted to 782 Kg. inclusive of 75% wastage after taking 20% recovery from the scrap.

The Regional Authority may take necessary action accordingly.

14	Case No.:17/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00084/AM10/	RLA File :03/95/040/01014/AM09/	Lic.No/Date:0310512044 18.03.2009	
	Decision : The Committee noted that DHI furnished written comments in similar authorization No. 0310511441 of the applicant firm vide their U.O. No. 3(33)/08-TSW(B)/24 dated 14.1.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the subject advance authorization as per norms of authorization No. 0310511441as under:- 1. Quantity of 9 Nos. of Round Bar may be allowed as applied for by the firm. However, duty exemption may be restricted to 8460.05 Kg. inclusive of 51% wastage after taking 20% recovery from the scrap. The Regional Authority may take necessary action accordingly.			

	Case No.:23/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00207/AM10/	RLA File :07/24/040/00682/AM09/	Lic.No/Date:0710063809 24.03.2009	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(19)/09-TSW(B)/2 dated 1.1.10 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S BHEL, Bangalore for ratification of norms of licence no 0710063809 dtd 24-03-09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S M/S BHEL, Bangalore. Firm's Application has been examined. Item no 6 may be deleted as it is a tool. Description of item no 31 may be amended to "PCB Connector" and that of item no 46 may be amended to "Power Supply Transformer". RA should obtain specific list of spares from BHEL& allow import as per policy. Item no 48 of list of import is spares of item no 47 of import and may be allowed as per policy. This Office recommends import of all items under GN-4.

The above issues with the approval of Joint Secretary (B).

*B.C.Nayak
Development Officer
01-01-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(19)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

16	Case No.:6/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/00176/AM10/	RLA File :09/24/040/00473/AM09/	Lic.No/Date:0910037585 31.03.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(23)/09-TSW(B)/19 dated 12.1.10 informing that the firm has neither submitted specific items of export with specific quantity in numbers nor furnished the details of each type of pumps to be exported in their reply dated 17.9.09. The other information sought has also not been furnished. The Committee decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

Case No.:22/15/80-ALC2/2009	Party Name:AQUASUB ENGINEERING	Status:Case approved
-----------------------------	--------------------------------	----------------------

		Meet No/Date:46/80-ALC2/2009 16.02.2010	
HQ File :01/80/050/00206/AM10/	RLA File :32/24/040/00068/AM09/	Lic.No/Date:3210040136 01.04.2009	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description and quantities of export product may be specified as under:

Parts of Centrifugal Pumps (Side Channel Pumps) AISI 304Gr namely			
Description	Part No.	Quantity (in Nos.)	Net Weight (in Kgs.)
Impeller Assembly -2 M ³	4001282	64000	8,000
Impeller Assembly -4 M ³	4001284	48000	5,856
Impeller Assembly – 8 M ³	4001286	32000	5,056
Impeller Assembly – 16m ³ - 8”	4032355	7200	1,908
Impeller Assembly -30m ³ - 8”	4032357	2400	874
Stage casing assembly w/o return guide vane & with PTFE – 1 M ³	4067006	1680	228
Stage casing assembly w/o return guide vane & with PTFE – 2/4 M ³	4001266	43200	6,739
Stage casing assembly with return guide vane & with PTFE – 8 M ³	4001268	2400	420
Stage casing assembly with return guide vane & with PTFE – 16m ³ - 8”	4032337	2240	860
Stage casing assembly with return guide vane & with PTFE – 30m ³ - 8”	4032339	1152	486
Stage casing assembly with return guide vane & with PTFE – 1m ³	4067004	1680	417
Stage casing assembly with return guide vane & with PTFE – 2/4 M ³	4001270	43200	11,362
Stage casing assembly with Return guide vane & with PTFE – 8 M ³	4001272	7200	2,081
Stage casing assembly with Return guide vane & with PTFE – 16m ³ - 8”	4032341	2240	1,413
Stage casing assembly with Return guide vane & with PTFE – 30m ³ - 8”	4032343	576	424
Bush stage casing with Return guide vane & with PTFE – 1m ³	4067012	1680	433

Bush stage casing assembly with Return guide vane & with PTFE – 2/4 M ³	4001274	4320	1,240
Bush stage casing assembly with Return guide vane & w/o PTFE – 8 M ³	4001276	3600	1,094
Bush stage casing with Return guide vane & PTFE – 16m3 - 8”	4032347	1680	1,164
Bush stage casing assembly with Return guide vane & PTFE – 30m3 - 8”	4032349	1260	1,005
Upper stage casing with Return guide vane & with PTFE - 2/4 M ³	4005366	5400	1,976
Upper stage casing with Return guide vane & with PTFE – 8 M ³	4005368	4320	1,603
Upper stage casing with Return guide vane & w/o PTFE – 1m3	4066998	4320	1,477
Upper stage casing with Return guide vane & w/o PTFE -2/4 m3	4001260	3240	1,108
Upper stage casing with Return guide vane & w/o PTFE – 8m3	4001262	3240	1,102
Upper stage casing with Return guide vane & w/o PTFE - 16m3-8”	4032351	2592	1,449
Upper stage casing with Return guide vane & w/o PTFE - 30m3-8”	4032353	864	541
Spacer 2/4 m3	4131232	50000	200
Spacer 8 m3	4131233	32000	192
Total:		377684	60,709

2. Word” relevant” may be prefixed with the description of import item and its quantity may be allowed as 87.421 MT inclusive of 44 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

18	Case No.:7/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00177/AM10/	RLA File :04/24/040/00299/AM09/	Lic.No/Date:0410103654 03.04.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

19	Case No.:8/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00178/AM10/	RLA File :04/24/040/00298/AM09/	Lic.No/Date:0410103650 03.04.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

20	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

21	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/	Lic.No/Date:0410103660 03.04.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

22	Case No.:3/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00173/AM10/	RLA File :07/24/040/00697/AM09/	Lic.No/Date:0710064050 06.04.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

23	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010:-			

24	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Sl no 11 of SDL for import items 2 to 5. 2. Break up of alloy steel, stainless steel and carbon steel in respect of item no 2 of import. 3. Wastage has been claimed for cladding in calculations while it is proposed to import cladded plates. 4. Details of Accesories to be exported with imports required for the same. 5. break up of dished end, Hemispherical head & PTC (Item no 7 of import). 6. Dished end is imported in finished form and raw material is also asked for the manufacture of the same. The firm may clarify.			

25	Case No.:10/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/00180/AM10/	RLA File :09/24/040/00004/AM10/	Lic.No/Date:0910037842 06.05.2009	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

26	Case No.:21/7/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/00088/AM10/	RLA File :05/24/040/00732/AM09/	Lic.No/Date:0510241368 13.05.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

	Case No.:22/7/80-ALC2/2009	Party Name:VA TECH ESCHER WYSS FLOVELPVT LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case closed
	HQ File :01/80/050/00089/AM10/	RLA File :05/24/040/00067/AM10/		

27			Lic.No/Date:0510241369 14.05.2009	
	Decision : The Committee noted that exporter vide their letter dated 3.2.10 informed that they have surrendered the authorization. The Committee, therefore, decided to close the case on the part of NC.			

28	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

29	Case No.:13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them to furnished the comments before next meeting. The case may be re-listed on 13.04.2010.			

30	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

31	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	Defer Date: 13.04.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

	Case No.:30/23/80-ALC2/2009			
--	-----------------------------	--	--	--

32		Party Name:KE-BURGMANN FLEXIBLES INDIA PLTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00352/AM10/	RLA File :04/24/040/00087/AM10/	Lic.No/Date:0410106216 16.07.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total export weight of 40751 Kg. may be incorporated in the authorization. 2. Quantity of all the import item may be allowed as applied for by the firm. The Regional Authority may take necessary action accordingly.			

33	Case No.:28/23/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00350/AM10/	RLA File :11/24/040/00011/AM10/	Lic.No/Date:1110020821 31.07.2009	
	Decision : The DIT furnished written comments in this case vide their U.O. No. 17(67)/2009-IPHW dated 27.1.10 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item i.e. Optical Fibre may be allowed as 18508.88 Km. Based on the quantity required per unit of resultant product including wastage of 5% as requested by the firm. The Regional Authority may take necessary action accordingly.			

34	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

	Case No.:4/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/00326/AM10/	RLA File :04/24/040/00105/AM10/	Lic.No/Date:0410107118 21.08.2009	

35	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The Regional Authority may take necessary action accordingly.		

36	Case No.:10/23/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00332/AM10/	RLA File :05/24/040/00237/AM10/	Lic.No/Date:0510248312 25.08.2009	Defer Date: 13.04.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.			

37	Case No.:13/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00335/AM10/	RLA File :04/24/040/00051/AM10/	Lic.No/Date:0410107193 25.08.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

38	Case No.:14/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00336/AM10/	RLA File :04/24/040/00083/AM10/	Lic.No/Date:0410107196 25.08.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

39	Case No.:15/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00337/AM10/	RLA File :04/24/040/00111/AM10/	Lic.No/Date:0410107197 25.08.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

40	Case No.:11/23/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00333/AM10/	RLA File :03/94/040/00438/AM10/	Lic.No/Date:0310535255 26.08.2009	Defer Date: 13.04.2010
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

41	Case No.:22/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00344/AM10/	RLA File :05/24/040/00450/AM09/	Lic.No/Date:0510248613 28.08.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 39.1 MT containing 24077 Kgs. of Stainless Steel may be added with the total quantity of export products from S.No. 1 to 12. 2. Word "relevant" may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 25245 Kgs. inclusive of wastage of 4.85%. The Regional Authority may take necessary action accordingly.			

42	Case No.:23/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00345/AM10/	RLA File :05/24/040/00529/AM09/	Lic.No/Date:0510248614 28.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 30.3 MT containing 18836 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 12. 2. Word "relevant" may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 19745 Kgs. inclusive of wastage of 4.8%. The Regional Authority may take necessary action accordingly.			

	Case No.:24/23/80-ALC2/2009	Party Name:MILINDIA LTD.		
--	-----------------------------	--------------------------	--	--

43			Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00346/AM10/	RLA File :05/24/040/00602/AM09/	Lic.No/Date:0510248615 28.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 49.725 MT containing 31319 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 35. 2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 32851 Kgs. inclusive of wastage of 4.9%. The Regional Authority may take necessary action accordingly.			

44	Case No.:25/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00347/AM10/	RLA File :05/24/040/00619/AM09/	Lic.No/Date:0510248616 28.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 20.65 MT containing 13113 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 13. 2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 13726 Kgs. inclusive of wastage of 4.7%. The Regional Authority may take necessary action accordingly.			

45	Case No.:26/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00348/AM10/	RLA File :05/24/040/00658/AM09/	Lic.No/Date:0510248618 28.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 22.45 MT containing 10836 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 10.			

2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 11375 Kgs. inclusive of wastage of 5%.

The Regional Authority may take necessary action accordingly.

46	Case No.:27/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00349/AM10/	RLA File :05/24/040/00685/AM09/	Lic.No/Date:0510248621 28.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty export weight of 34 MT containing 17753 Kgs. of Stainless Steel may be added with the total quantity of export products from S.Nos. 1 to 17. 2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 18476 Kgs. inclusive of wastage of 4.1%. The Regional Authority may take necessary action accordingly.			

47	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments and a copy of reminder may be endorsed to the authorization holder as well as RA. The case may be re-listed on 13.04.2010.			

48	Case No.:1/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case rejected
	HQ File :01/80/050/00449/AM10/	RLA File :61/24/040/00036/AM10/	Lic.No/Date:6110000362 13.10.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

49	Case No.:5/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00453/AM10/	RLA File :09/24/040/00269/AM10/	Lic.No/Date:0910039591 14.10.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

50	Case No.:6/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00454/AM10/	RLA File :09/24/040/00270/AM10/	Lic.No/Date:0910039592 14.10.2009	Defer Date: 13.04.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

51	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date: 13.04.2010
	Decision : The Committee noted that the firm has desired to explain their case in person before the NC. The Committee, therefore, decided to advise the firm to appear before the NC to explain their case in person along with full details already sought by NC in its meeting to be held on 13.4.10. The case may be relisted on 13.04.2010.			

52	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date: 13.04.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:-			

53	1. Sl no 4,5, 8, & 11 of SDL. 2. Import weight and finished weight of forged flanges (Item no 4 of import.) 3. Use of item no 6 &7 of import with justification of quantity of import. 4. Details of Accessories, Auxiliaries and spares proposed to be exported. 5. The firm has enclosed the drawing of “ball separator” while export product is “condenser tube cleaning system”. The firm may submit relevant drawing.			
----	---	--	--	--

54	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from Shri S.K. Sharma, Director (Chemical) DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. Letter is to be written to Sh. Sharma, DO (Chem.) by name. The case may be re-listed on 13.04.2010.			

55	Case No.:14/31/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00462/AM10/	RLA File :07/24/040/00194/AM10/	Lic.No/Date:0710067704 21.10.2009	Defer Date: 13.04.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Process of manufacture. 2. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.			

56	Case No.:15/31/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case closed
	HQ File :01/80/050/00463/AM10/	RLA File :31/24/040/00129/AM10/	Lic.No/Date:3110040354 22.10.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:13/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
--	-----------------------------	--	--	----------------------

57	HQ File :01/80/050/00461/AM10/	RLA File :04/24/040/00169/AM10/	Lic.No/Date:0410108791 23.10.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

58	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date: 13.04.2010
	Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

59	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868 28.10.2009	Defer Date: 13.04.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.			

60	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Length and weight of seamless tubes and its complete specification including type of steel as alloy steel, carbon steel. 2. Information in respect of Sl.No.6 & 11 of the Standard Deficiency Format. 3. Specification of item of import under electronic component with specific quantity in number. 4. Export product is 4 in number while import is 2 numbers each. The firm is to clarify how they will use the import items.			

61	Case No.:8/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	Defer Date: 13.04.2010

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.

62	Case No.:11/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00607/AM10/	RLA File :04/24/040/00202/AM10/	Lic.No/Date:0410109872 02.12.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

63	Case No.:7/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00603/AM10/	RLA File :04/24/040/00221/AM10/	Lic.No/Date:0410109974 04.12.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm to submit the required information by 01.04.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 13.04.2010.			

64	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Information in respect of Sl.No.4, 5 & 9 of the Standard Deficiency Format export product wise.			

	Case No.:3/39/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00599/AM10/	RLA File :03/94/040/00769/AM10/	Lic.No/Date:0310550414 11.12.2009	

65	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities of export products at S.Nos. 1 & 2 may also be specified as 928 Nos. and 1069 Nos. respectively in addition to their weights. 2. Quantities of import items at S.Nos.1 & 2 may be allowed as 6781 Kgs. & 6513 Kgs. respectively inclusive of wastage of 18.6% wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.		
----	---	--	--

66	Case No.:5/39/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00601/AM10/	RLA File :04/24/040/00234/AM10/	Lic.No/Date:0410110142 14.12.2009	
	Decision : On the recommendation of the representative of DIPP sent in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.Nos. 68 to 71.			

67	Case No.:12/39/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00608/AM10/	RLA File :05/24/040/00403/AM10/	Lic.No/Date:0510254647 16.12.2009	Defer Date: 13.04.2010
	Decision : The Committee requested the representative of DIPP to transfer the firm's application to DHI for examination and submission of comments as the product pertains to them. Since, the copy of application is not traceable in DIPP, it was decided to forward another set of application to DHI. The case may be re-listed on 13.04.2010.			

68	Case No.:13/39/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case approved
	HQ File :01/80/050/00609/AM10/	RLA File :05/23/040/00131/AM10/	Lic.No/Date:0510254668 16.12.2009	
	Decision : The representative of the DHI present in the meeting informed the Committee that norms of the similar product has already been ratified by the NC in respect of advance authorization No.0510243873 dt. 17.06.2009 in its meeting No. 36/10 held on 08.12.2009 and norms of this case may be ratified on repeat basis. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per the norms of advance authorization No. 0510243873 dt. 17.06.2009.			

The Regional Authority may take necessary action accordingly.

69	Case No.:14/39/80-ALC2/2009	Party Name:GLOBAL ENGINEERS LTD.	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00610/AM10/	RLA File :05/23/040/00121/AM10/	Lic.No/Date:0510254674 16.12.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Size/specifications and net weight of each export product 2. Specifications, size/length of import items at Sl. Nos. 1, 3, 5 & 7.			

70	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date: 13.04.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

71	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date: 13.04.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format.			

	Case No.:18/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	Defer Date: 13.04.2010

72	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:- 1. Information in respect of Sl. Nos. 3, 4, 5, 6 & 9 of Standard Deficiency Format. 2. Quantities of import items in Nos./ meters.
----	---

73	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:46/80-ALC2/2009 16.02.2010	Status:Case deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date: 13.04.2010
	Decision : The Committee observed that the comments called for from MOD/DIPP are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The Committee also decided to ask the exporter to confirm that the item of export is not restricted / prohibited for export as per export policy or under any other law. The case may be re-listed on 13.04.2010.			

S.No.242

Case No. A/R-14	M/s. BHEL Ltd.,	F.No.01/80/50/167/AM06/DES.I	Lic.No. & Date
Meeting No. 46/10		RA F.No.11/24/040/11/AM06	1110010869
Date: 16.02.2010		Ratification of norms	Dt.11.05.2005

The DHI furnished written comments in this case vide their U.O. No. 3(80)/08-TSW(B)/34 dated 22.1.10 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S BHEL, Bhopal for ratification of norms of licence no 1110010869 dtd 11-05-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Bhopal. The firm has replied vide their letter of 14-12-09. The export item may be amended to "governing Systems". The firm proposes to import hydraulic actuator cubicle & Governor electrical Cabinet. This Office recommends for import of 4 set each of the above two items under GN-4. RLA/DGFT will call for the detail list of the spares proposed for import and may allow import as per spares policy. H.P. compressors and L.P. compressors may not be allowed as no manufacturing activity is involved.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer*

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(80)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.243

Case No. A/R-15	M/s. Godrej &	F.No.01/80/162/ 960/AM08/DES.I	Lic.No. & Date
Meeting No. 46/10	Boyce MFG. Co.	RA F.No.03/94/040/564/AM08	0310441981
Date: 16.02.2010	Ltd.,	Ratification of norms	Dt.06.09.2007

The DHI furnished written comments in this case vide their U.O. No. 3(75)/08-TSW(B)/165 dated 12.2.10 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Godrej & Boyce Ltd ratification of norms of licence no- 0310441981 dt 06-09-07.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce Ltd. The firm has replied vide their letter of 30-12-09 after PH. The reply is incomplete. However based on the information available, this office recommends the following.

EXPORT

The total export weight of the products is 76.4 MT & the same may be incorporated in the licence.

IMPORTS

- 1. Item no 1 – Word “forgings” may be deleted & word Finished may be added to the description. Weight may be restricted to 2740 kg & the same may be incorporated in the licence.*
- 2. Item no 2 – Word “forgings” may be deleted & word Finished may be added to the description. Weight may be restricted to 387 kg & the same may be incorporated in the licence.*
- 3. Item no 3- The quantity may be restricted to 6122 kg with 2% wastage.*
- 4. Item no 4- The quantity may be restricted to 16853 kg with 2% wastage.*
- 5. Item no 5- 5440 kg may be allowed as applied for with 5% wastage.*
- 6. The firm has not given calculation of requirement of welding material. This Office recommends 2% of the weight of the export. The entitlement comes to 1528 kg. There fore item no 6 to 8 may be allowed at 764 kg each*
- 7. The firm has not given calculation of requirement of welding material for overlay Hence item no 9 to 12 may be deleted.*

The word “equi” may be deleted from the description of all the import products.

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
12-02-10*

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(75)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.244

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 46/10	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 16.02.2010	Tiruchiraalli	Ratification of norms	dt.07.12.2007

The representative of the firm Shri R. Narayanan, Manager accompanied with Shri S.K. Rastogi, Addl.GM and Shri S.K. Jain, Consultant appeared before the Committee for personal hearing. They explained the case to the Committee and informed that they have already handed over their detailed reply to DHI. **A supplementary reply with amendment was also handed over in the NC meeting.** The representative of the DHI informed the Committee that they received the firm's reply and **that they would examine the case based on PH and reply.** The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

S.No.245

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 46/10	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 16.02.2010	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.

S.No.246

Case No. A/R-93	M/s. GKB RX	HQ F.No.01/80/50/01264/AM09/DES.I	Lic. No. & date
Meeting No. 46/10	Lens Pvt. Ltd.,	RA.F.No.02/24/040/00193/AM09	0210119385
Date: 16.02.2010	Kolkata	Ratification of norms	dt.06.11.2008

The Committee considered the case for revision of norms under the subject authorization. The representative of DC(MSME) present in the meeting has brought to the notice of the Committee that SION H-540 is already available for the similar product which permits 5% wastage. The Committee accordingly decided to allow the quantity of import item No.1 with 5% wastage instead of 2% as recommended earlier.

The Regional Authority may take necessary action accordingly.

S.No.247

Case No. A/R-94	M/s. GEA BGR	HQ F.No.01/80/50/01096/AM08/DES.I	Lic. No. & date
Meeting No. 46/10	Energy System	RA.F.No.04/24/040/00322/Am08	0410092978
Date: 16.02.2010	India Ltd.,	Ratification of norms	dt.02.01.2008
	Chennai		

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 13.04.2010.

S.No.248

Case No. A/R-95	M/s. GKB RX	HQ F.No.01/80/50/01816/AM09/DES.I	Lic. No. & date
Meeting No. 46/10	Lens Pvt. Ltd.,	RA.F.No.02/24/040/00280/AM09	0210123668
Date: 16.02.2010	Kolkata	Ratification of norms	dt.25.02.2009

The Committee considered the case for revision of norms under the subject authorization. The representative of DC(MSME) present in the meeting has brought to the notice of the Committee that SION H-540 is already available for the similar product which permits 5% wastage. The Committee accordingly decided to allow the quantity of import item No.1 with 5% wastage instead of 2% as recommended earlier.

The Regional Authority may take necessary action accordingly.

S.No.249

Case No. A/R-98	M/s. Indiana	HQ F.No.01/80/50/00183/AM00/DES.I	Lic. No. & date
Meeting No. 46/10	Conveyors Ltd.,	RA.F.No.03/24/00042/00009/AM00	03030323
Date: 16.02.2010	Mumbai	Ratification of norms	dt.17.06.1999

The representative of the DHI informed the Committee that they received the firm's reply on 15.2.10 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010:-

S.No.250

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 46/10	Energy System	RA.F.No.04/24/040/00323/Am08	0410092975
Date: 16.02.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

S.No.251

Case No. A/R-125	M/s. Aseem	F.No. 01/80/50/00428/AM09/DES.I	Lic.No. & Date
Meeting No. 46/10	Technologies Pvt.	RA F.No.11/24/040/00008/AM09	1110017303
Date: 16.02.2010	Ltd., Indore	Ratification of norms	dt.30.05.2008

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010:-

1. Quantity of each export product covered by the authorization along with relevant models.

S.No.252

Case No. A/R-126	M/s. Mudhra Fine	F.No. 01/80/50/01125/AM08/DES.I	Lic.No. & Date
Meeting No. 46/10	Blanc Pvt. LTD.,	RA F.No.04/24/040/00321/AM08	0410093738
Date: 16.02.2010		Ratification of norms	dt.11.02.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

S.No.253

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/01319/AM09/DES.I	Lic.No. & Date
Meeting No. 46/10		RA F.No.61/24/040/00053/AM09	6110000244
Date: 16.02.2010		Ratification of norms	dt.19.11.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 13.04.2010.

S.No.254

Case No. A/R-129	M/s. Ultra Engineers, Pune	F.No. 01/80/50/01650/AM09/DES.I	Lic.No. & Date
Meeting No. 46/10		RA F.No.31/24/040/00269/AM09	3110036828
Date: 16.02.2010		Ratification of norms	dt.01.01.2009

The representative of the firm Shri Ashok Bhosle, CEO appeared before the Committee for personal hearing. Sh. Bhonsle stated that the Norms Committee has taken a recovery of 20 % while fixing norms for their export product. According to Sh. Bhonsle, raw material in their case is Incoloy Alloy 925 Bars which has special properties like high working temperature & high wear resistance which is the requirement for their export product and the cost of this Raw material is about Rs 2000/Kg. Further according to Sh. Bhonsle selling rate of scrap generated during the manufacturing process which is in the form of turning chips is approx. Rs 45 to Rs 55 per Kg and therefore, he requested that as the sale price of scrap is negligible, no recovery may be taken in their case.

Committee deliberated on the issue and noted that as per the invoice for the import item, cost of raw material is US\$ 41.1684/ Kg (Rs. 1936/ Kg at 1 USD = Rs 47) and as per the Tax Invoice submitted by the firm, sale price of scrap was Rs 49.75/Kg which is about 2.6% of the import price of Raw material. It was further noted by the Committee that firm in their some of the letters have indicated the sale price of scrap as Rs 70 to Rs 80 per Kgs. Taking above into consideration, Committee decided that a recovery of 5% may be taken in this case and accordingly, it was decided that, quantities of import items in this case may be allowed as under :

1. Quantity of import item at Sl. No.1 may be allowed as 1211 Kgs. inclusive of 65.4 % wastage after taking 5 % recovery.
2. Quantity of import item at Sl. No.2 may be allowed as 474 Kgs. inclusive of 59 % wastage after taking 5 % recovery

The Regional Authority may take necessary action accordingly.

S.No.255

Case No. A/R-115	M/s. BGR Energy System Ltd., Chennai	HQ F.No.01/80/162/01144/AM08/DES.I	Lic. No. & date
Meeting No. 46/10		RA.F.No.04/24/040/00222/AM08	0410091122
Date: 16.02.2010		Ratification of norms	dt.20.09.2007

The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to forward the copy of DL issued on 11.3.08 as per NC decision taken on 19.2.08 with the request to furnish specific and complete reply to review their case. The case may be re-listed on 13.04.2010.

S.No.256

Case No. A/R-132	M/s. Ultra Engineers, Pune	HQ F.No.01/80/50/00060/AM10/DES.I	Lic. No. & date
Meeting No. 46/10		RA.FNo.31/24/040/00015/AM10	
Date: 16.02.2010		Ratification of norms	3110038245 dt.28.04.2009

The representative of the firm Shri Ashok Bhosle, CEO appeared before the Committee for personal hearing. Sh. Bhonsle stated that the Norms Committee has taken a recovery of 20 % while fixing norms for their export product. According to Sh. Bhonsle, raw material in their case is Incoloy Alloy 925 Bars which has special properties like high working temperature & high wear resistance which is the requirement for their export product and the cost of this Raw material is about Rs 2000/Kg. Further according to Sh. Bhonsle selling rate of scrap generated during the manufacturing process which is in the form of turning chips is approx. Rs 45 to Rs 55 per Kg and therefore, he requested that as the sale price of scrap is negligible, no recovery may be taken in their case.

Committee deliberated on the issue and noted that as per the invoice for the import item, cost of raw material is US\$ 41.1684/ Kg (Rs. 1936/ Kg at 1 USD = Rs 47) and as per the Tax Invoice submitted by the firm, sale price of scrap was Rs 49.75/Kg which is about 2.6% of the import price of Raw material. It was further noted by the Committee that firm in their some of the letters have indicated the sale price of scrap as Rs 70 to Rs 80 per Kgs. Taking above into consideration, Committee decided that a recovery of 5% may be taken in this case and accordingly, it was decided that, quantity of import item in this case may be allowed as 1211 Kgs. inclusive of 65.4 % wastage after taking 5 % recovery.

The Regional Authority may take necessary action accordingly.

S.No.257

Case No. A/R-131	M/s. Ultra Engineers, Pune	HQ F.No.01/80/50/01853/AM09/DES.I	Lic. No. & date
Meeting No. 46/10		RA.FNo.31/24/040/00319/AM09	
Date: 16.02.2010		Ratification of norms	3110037589 dt.05.03.2009

The representative of the firm Shri Ashok Bhosle, CEO appeared before the Committee for personal hearing. Sh. Bhonsle stated that the Norms Committee has taken a recovery of 20 % while fixing norms for their export product. According to Sh. Bhonsle, raw material in their case is Incoloy Alloy 925 Bars which has special properties like high working temperature & high wear resistance which is the requirement for their export product and the cost of this Raw material is about Rs 2000/Kg. Further according to Sh. Bhonsle selling rate of scrap generated during the manufacturing process which is in the form of turning chips is approx. Rs 45 to Rs 55 per Kg and therefore, he requested that as the sale price of scrap is negligible, no recovery may be taken in their case.

Committee deliberated on the issue and noted that as per the invoice for the import item, cost of raw material is US\$ 41.1684/ Kg (Rs. 1936/ Kg at 1 USD = Rs 47) and as per the Tax Invoice submitted by the firm, sale price of scrap was Rs 49.75/Kg which is about 2.6% of the import price of Raw material. It was further noted by the Committee that firm in their some of the letters have indicated the sale price of scrap as Rs 70 to Rs 80 per Kgs. Taking above into consideration, Committee decided that a recovery of 5% may be taken in this case and accordingly, it was decided that, quantity of import item in this case may be allowed as 3838 Kgs. inclusive of 65.6 % wastage after taking 5 % recovery.

The Regional Authority may take necessary action accordingly.

S.No.86

Case No. C -26	M/s. Sintech Precision Products Ltd.,	HQ F.No.01/80/162/00938/AM10/DES.I	Lic. No. & date
Meeting No. 46/10		Clarification on “Automotive Water Pumps” Enumerated under DEPB Sl.No. 61/439	
Date : 16.02.2010			

The DHI furnished written comments in this case vide their U.O. No. 10(5)/09-TSW(B)/35 dated 27.1.10 clarifying the matter. The Committee, after deliberating upon their comments concluded that all water pumps will not be covered under ‘Automotive water pumps’. Only those pumps which are described as ‘Automotive water pumps’ and used for automotive applications will be eligible for DEPB at S.No.61/439. The Committee decided to convey the DHI comments along with NC observation to DEPB Committee for taking a suitable decision.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME)
Member

(S.K. Mishra, Asstt.IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman